

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(S). No. 4132 of 2020

Kartik Kumar & Anr. ... .. Petitioners

**Versus**

The State of Jharkhand & Ors. ... .. Respondents

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**  
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For Petitioner : Mr. Kishore Kr. Mishra, Advocate  
For the Resp.-State : Mr. Vijayant Verma, Advocate  
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I.A. No.696 of 2021

**05/09.09.2021** This interlocutory application has been filed for amendment in the para-1 of the prayer portion of the writ petition. The proposed amendment has been made in paragraph-6 of the interlocutory application which is required to be incorporated in the prayer portion of the original application.

It has been submitted by learned counsel for the petitioner that during the pendency of the writ application the petitioners have been terminated and as such it has become necessary to amend the original writ application.

Learned counsel for the respondent has no objection.

I.A. No.696 of 2021 stands allowed.

W.P.(S). No.4132 of 2020

Petitioner is directed to file amended writ application within a period of three weeks.

Put up this case thereafter.

**(Dr. S.N. Pathak, J.)**